

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH
COURT-IV

12. IA 1741(MB)2024
IN
C.P. (IB)/76(MB)2023

CORAM:

MS. ANU JAGMOHAN SINGH
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **18.04.2024**

Name of the Party: Hindustan Eco-Tech Private Limited

Section 10, 60(5) of Insolvency and Bankruptcy Code, 2016

ORDER

1. Mr. Avinash R. Khanolkar a/w Ms. Surekha Yadav, Ld. Counsel for the Applicant present through physical mode.

IA-1741/2024

2. This is an Application filed under Section 60(5) (c) r/w Regulation 13(1C) of IBBI (Insolvency Resolution Process for Corporate Persons) Regulations, 2016 by the Applicant to condone the delay in filing of claims in terms of amended section 13 (1B) and to place on record the list of Creditors.
3. Ld. Counsel for the Applicant submits that the CoC in its 6th meeting dated 18.03.204 has recommended that the claims (as listed in the IA) to be admitted and to file petition before Adjudicating Authority to condone the delay.
4. In view of aforesaid, delay condoned and the list of Creditors is taken on record.
5. The present Application is **allowed** and disposed of.

Sd/-

ANU JAGMOHAN SINGH
Member (Technical)

/Dubey/

Sd/-

KISHORE VEMULAPALLI
Member (Judicial)